

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 1407  
TO BE ANSWERED ON 08.12.2015**

**1407. HAND PULLED RICKSHAWS**

**SHRI NANDI YELLAIAH:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether hand pulled passenger rickshaws are still prevalent in some parts of the country particularly in West Bengal;
- (b) if so, the details thereof, area and State-wise;
- (c) whether the Government proposes to enact a legislation or issue orders to prohibit such activity in the country; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT**

**(SHRI VIJAY SAMPLA)**

(a) & (b): No such data is maintained in this Ministry. However, State Government of West Bengal has informed that the Principal Act i.e. Hackney Carriage Act, 1919 was amended by Hackney Carriage (Amendment) Act, 2006, wherein the term 'Jin Rickshaw' commonly known as Hand pull Rickshaw was omitted. As such, it can be stated that with the said Amendment, there remained no provision for plying of 'Jin-Rickshaw' in the City of Kolkata.

(c) & (d): Does not arise as an Act in this regard is already available.

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